

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 201**  
**(IB)-72/ND/2024**

**IN THE MATTER OF:**

**A-one Homes** ... **Applicant**

**Versus**

**M2M Buildtech Pvt. Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** : Adv. Abhishek Anand, Adv. Kashish Rehan

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Mr. Avtaar Singh, Ld. Counsel appearing for the Applicant submitted that the rejoinder has already been uploaded. Nevertheless, the same is not reflected on Case Information System/DMS of this Tribunal. By way of sheer indulgence, further 3 days' time is granted to the Petitioner to ensure that the rejoinder is uploaded on DMS/e-portal of this Tribunal.

List on 07.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**